



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 36/2020

New Delhi, this the 7th day of January, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

B.S. Bansal, Aged 74 years,
Ex-AC-II, NSG, Group 'B',
R/o TA-108D,
Gali NO.2, Tughlakabad Extn.,
New Delhi-110019.

.. Applicant

(By Advocate : Shri Devender P.S. Dagar)

Versus

1. Union of India,
Through Cabinet Secretary,
Cabinet Secretariat,
New Delhi.
2. Director General (Security),
Cabinet Secretariat,
East Block-V, R.K. Puram,
New Delhi-110066.
3. The Director General
(SSB) Sashastra Seema Bal,
East Block-V, R.K. Puram,
New Delhi-110066.
4. The Director General,
National Security Guard (NSG),
Mehram Nagar, Near Domestic Airport,
Palam, New Delhi.

.. Respondents

(By Advocate : Shri Rohit Sehrawat for
Shri Rajeev Kumar)



O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman

The applicant claimed the relief in the form of Grade Pay of Rs.4600/- in Pay Band-2, in the context of revision of his pension. The claim was rejected by the respondents, through order dated 04.07.2019. This O.A. is filed with a prayer to direct the respondents to grant the Grade Pay of Rs.4600/-. However, the order dated 04.07.2019 is not challenged. There is another order dated 11.11.2019, and even that is not challenged.

2. Once the respondents have taken a stand, through the orders referred to above, refusing to grant the relief to the applicant, he cannot claim the benefit, unless the orders are challenged.

3. When the same is pointed out to the learned counsel for the applicant, he sought permission of the Tribunal to withdraw the O.A., with liberty to file a fresh O.A.

4. We accord permission. The O.A. is dismissed as withdrawn, leaving it open to the applicant to pursue the remedy, in accordance with law. There shall be no order as to costs.



(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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